

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

RA No. 128 of 1994 in OA 263/94 N ew Delhi, this the Minday of August, 1994.

Hon'ble Mr Justice S.K.Dhaon, Acting Chairman. Hon'ble Mr B. N. Dhoundiyal, Member (A)

H.C.Harish Chand No.30/W S/O Shri Kishan Chand R/O Village Ahadpur Majra, P. O.Richpari Distt.Sonepat(Haryana).

Applicant.

Lt. Governor, NCT of Delhi through Addl. Commissioner of Police, Southern Range, AND Dy. C. P. (West Distt.)

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· · · · Respondents.

## Order(by circulation)

( delivered by Hon'ble Mr B. N. Dhoundiyal, Member(A)

This Review application has been filed requesting for modification of the judgment of this Tribunal passed on OA No.263/94 dated 25.2.1994.

The main ground for the review is that the applicant is facing a criminal trial vide FIR No. 270/87 under Section 409/468/471 I.P.C. pending in the Criminal Court at Tis Hazari, Delhi, and the prosecution witnesses have been examined. In the event the applicant is honourably acquitted from the criminal charge, then by virtue of the Judgment he has no remedy by way of representation to the respondents and to come again before this Hon'ble Court as the Second OA will be barred by the principles of res-judicata. He, therefore, requests that the following words should be added to the judgment: " In the event the applicant is honourably acquitted from the criminal charge he may make a representation to the department and further he may be at liberty to approach this Hon ble Tribunal for on fresh cause of action,

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in accordance with law".

- This point was argued by the learned counsel for the applicant during the final hearing and this Tribunal had noted that the same issue was raised by him in QA No. 1482/88 which was dismissed by the Tribunal leaving the respondents to free to pass a final order in the departmental inquiry. The Tribunal had made a observation that the applicant is really asking us to sit in appeal over the judgment given by this Tribunal in QA No. 1482/82, filed by the application. We have no jurisdiction to do so.
- The type of amendment sought by the review applicant would in fact be a modification of the earlier judgment of this Tribunal in CA 1482/88. The review application is rejected.

(B.N.Dhoundiyal)

Member(A)

( S.K.Dhaon )
Acting Chairman.

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